

[Shrimati Sucheta Kripalani]

The Wage Board were not unanimous, that there were four different recommendations which were conflicting and therefore, the work is more difficult and the tripartite conference has to assume more responsibility and to practically discuss it *de novo* and arrive at a workable solution. Now, the State Government having failed, may I suggest that the Central Government should call the tripartite conference here and assume full responsibility for bringing about a workable solution ?

He has also very kindly said that he is appealing to the workers to withdraw the strike and also appealing to the employers to participate in the tripartite conference which is very good. I was going to ask him to do that. I would now ask the Minister to make a firm announcement that none of the workers will be victimised. On that basis the workers should be asked to resume work. A firm date should be announced for the tripartite conference and the Central Government should assume entire responsibility for bringing about a settlement in the matter.

SHRI JAGJIWAN RAM : At this stage I would reply that the State Government cannot be completely kept out of the picture. It should not be forgotten that it is a matter in the State's sphere. Therefore, the State Government will have to deal with this question. But we will give our good offices as I have already said.

SHRI S. M. BANERJEE : Mr. Bhagat went to Calcutta during the jute mills strike. I would request you to kindly intervene effectively. Otherwise TATAS will never implement. I can assure you.

SHRI JAGJIWAN RAM : As I have said, we will give our good offices to see that the parties are brought to the negotiation table and negotiations take place and a final settlement is reached within a very short time. (Interruptions).

AN HON. MEMBER: Bihar representatives are also here.

SOME HON. MEMBERS : What about victimisation ?

SHRI JAGJIWAN RAM : I have say about that also.

12.22 hrs.

PAPER LAID ON THE TABLE

Registration of Electors (Third Amendment) Rules, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) :

I beg to lay on the Table a copy of the Registration of Electors (Third Amendment) Rules, 1969, published in Notification No. S O. 4540 (English version) and S O. 4541 (Hindi version) in Gazette of India dated the 6th November, 1969 under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. L T. 2084/69].

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Soldiers (Litigation) Amendment Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 19th November, 1969."

INDIAN SOLDIERS (LITIGATION). AMENDMENT BILL

As Passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Indian Soldiers (Litigation) Amendment Bill, 1969, as passed by Rajya Sabha.

12.23 hrs.

WAKF (AMENDMENT) BILL-CONTD.

MR. SPEAKER : Now we will take up the next item-Item No. 5. Further consideration of Wakf (Amendment) Bill. The time